

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting of NC-V meeting held on 23.04.2009

The Meeting No. 04/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 23.04.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. J.D.Giri, Nominee, AEPC	AEPC
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pramod Kumar, Technical Officer	DOR
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 4/84-ALC3/2009 **MEETING DATE** : 23.04.2009

1	Case No.:1/4/84-ALC3/2009	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:4/84-ALC3/2009 23.04.2009	Status: Deferred
	HQ File :01/84/050/00009/AM10/	RLA File :35/24/040/00066/AM09/	Lic.No/Date: 3510026302 08.04.2009	Defer Date: 21.05.2009
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited in this case. It was decided to await application and defer the case.</p> <p>The case stands deferred for re-listing on 21.05.2009.</p>			

2	Case No.:2/4/84-ALC3/2009	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:4/84-ALC3/2009 23.04.2009	Status: Withdrawn
	HQ File :01/84/050/00010/AM10/	RLA File :02/24/040/00272/AM09/	Lic.No/Date:0210125505 09.04.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered in its meeting held on 09.04.2009 and approved. Hence, it was decided to withdraw this case from agenda.</p>			

3	Case No.:3/4/84-ALC3/2009	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:4/84-ALC3/2009 23.04.2009	Status: Withdrawn
	HQ File :01/84/050/00011/AM10/	RLA File :02/24/040/00273/AM09/	Lic.No/Date:0210125506 09.04.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed</p>			

that this case has already been considered in its meeting held on 09.04.2009 and approved. Hence, it was decided to withdraw this case from agenda.

4	Case No.:5/4/84-ALC3/2009	Party Name:MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:4/84-ALC3/2009 23.04.2009	Status: Deferred
	HQ File :01/84/050/00013/AM10/	RLA File :05/24/040/00805/AM09/	Lic.No/Date:0510239586 09.04.2009	Defer Date: 21.05.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited in this case. It was decided to await application and defer the case.			
	The case stands deferred for re-listing on 21.05.2009.			

5	Case No.:4/4/84-ALC3/2009	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:4/84-ALC3/2009 23.04.2009	Status: Deferred
	HQ File :01/84/050/00012/AM10/	RLA File :31/24/040/00004/AM10/	Lic.No/Date:3110038057 13.04.2009	Defer Date: 21.05.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier similar case of the firm wherein inputs output norms have been fixed and defer the case.			
	The case stands deferred for re-listing on 21.05.2009.			

6	Case No.:6/4/84-ALC3/2009	Party Name:JIW ANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:4/84-ALC3/2009 23.04.2009	Status: Deferred
	HQ File :01/84/050/00014/AM10/	RLA File :02/24/040/00288/AM09/	Lic.No/Date:0210125566 16.04.2009	Defer Date:21.05.2009
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited in this case. It was decided to await application and defer the case.</p> <p>The case stands deferred for re-listing on 21.05.2009.</p>			

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Case No.:7/4/84-ALC3/2009	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:4/84-ALC3/2009 23.04.2009	Status: Approved
HQ File :01/84/050/00015/AM10/	RLA File :35/24/040/00062/AM09/	Lic.No/Date:3510026324 16.04.2009	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier similar case of the firm have been cleared. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below:			
Export item	Export Qty.	Import item	Qty. allowed
Polyester/Polyester corespun yarn /sewing thread blend 65/ 35	48595 Kgs	Polyester Filament Yarn	31902 Kgs (with 1% wastage)
		Polyester Staple Yarn	17858 Kgs (with 5% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They may be also advised to decide the similar case on repeat adhoc			

basis for one year. In the similar case, there is no need to refer the case to NC. Firm may also be advised to take follow up action for conversion on this adhoc norms into SION.

Manual agenda cases

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Case No.70	M/s Tulip Clothing Pvt. Ltd., Tirupur
NC 04/10 dt. 23.04.2009	F.No. 01/84/50/67/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 3210038818 dated 23.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to await the same and defer the case.

The case stands deferred for re-listing on 21.05.2009.

Case No.71	M/s Reflexions Narayani Impex Pvt. Ltd., Kolkata
NC 04/10 dt. 23.04.2009	F.No. 01/84/50/255/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210115958 dated 11.08.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that in this case applicant is importing

Cut components & embellishments for the manufacturing of export product free of cost on net to net basis. The export is of branded nature and almost all Components & Embellishments are bearing the Trademark of the brand firm. The applicant have also submitted Bill of Entry, Shipping Bills, Invoice, Packing List, copy of import bill of lading and the Performance Bond etc pertaining to the case. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the inputs on net to net basis as applied by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.72	M/s Reflexions Narayani Impex Pvt. Ltd., Kolkata
NC 04/10 dt. 23.04.2009	F.No. 01/84/50/347/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210118697 dated 21.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that in this case applicant is importing Cut components & embellishments for the manufacturing of export product free of cost on net to net basis. The export is of branded nature and almost all Components & Embellishments are bearing the Trademark of the brand firm. The applicant have also submitted Bill of Entry, Shipping Bills, Invoice, Packing List, copy of import bill of lading and the Performance Bond etc pertaining to the case. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the inputs on net to net basis as applied by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.73	M/s Reflexions Narayani Impex Pvt. Ltd., Kolkata
NC 04/10 dt. 23.04.2009	F.No. 01/84/50/130/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210112088 dated 06.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that in this case applicant is importing Cut components & embellishments for the manufacturing of export product free of cost on net to net basis. The export is of branded nature and almost all Components & Embellishments are bearing the Trademark of the brand firm. The applicant have also submitted Bill of Entry, Shipping Bills, Invoice, Packing List, copy of import bill of lading and the Performance Bond etc pertaining to the case. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the inputs on net to net basis as applied by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.74	M/s Reflexions Narayani Impex Pvt. Ltd., Kolkata
NC 04/10 dt. 23.04.2009	F.No. 01/84/50/272/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210113394 dated	

10.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and observed that in this case applicant is importing Cut components & embellishments for the manufacturing of export product free of cost on net to net basis. The export is of branded nature and almost all Components & Embellishments are bearing the Trademark of the brand firm. The applicant have also submitted Bill of Entry, Shipping Bills, Invoice, Packing List, copy of import bill of lading and the Performance Bond etc pertaining to the case. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the inputs on net to net basis as applied by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.75	M/s Reflexions Narayani Impex Pvt. Ltd., Kolkata
NC 04/10 dt. 23.04.2009	F.No. 01/84/50/285/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210116699 dated 29.08.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that in this case applicant is importing Cut components & embellishments for the manufacturing of export product free of cost on net to net basis. The export is of branded nature and almost all Components & Embellishments are bearing the Trademark of the brand firm. The applicant have also submitted Bill of Entry, Shipping Bills, Invoice, Packing List, copy of import bill of lading and the Performance Bond etc pertaining to the case. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the inputs on net to net basis as applied by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.76	M/s Reflexions Narayani Impex Pvt. Ltd., Kolkata
NC 04/10 dt. 23.04.2009	F.No. 01/84/50/213/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210112958 dated 29.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that in this case applicant is importing Cut components & embellishments for the manufacturing of export product free of cost on net to net basis. The export is of branded nature and almost all Components & Embellishments are bearing the Trademark of the brand firm. The applicant have also submitted Bill of Entry, Shipping Bills, Invoice, Packing List, copy of import bill of lading and the Performance Bond etc pertaining to the case. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the inputs on net to net basis as applied by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.77	M/s Mercer Knit Apparels, Coimbatore
NC 04/10 dt. 23.04.2009	F.No. 01/84/50/442/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3210039626 dated 29.01.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to await the same and defer the case.

The case stands deferred for re-listing on 21.05.2009.

Case No.78	M/s Gaurav International, Gurgoan.
NC 04/10 dt. 23.04.2009	F.No. 01/84/50/208/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510159854 dated 14.06.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/11/2009-10/Hosiery dated 22.04.2009 as detailed below:-

Export item	Import item	Qty allowed.	The GSM should match in both import & export.
Ladies Blouses made of 100% cotton denim fabric, GSM-270+/-10%	100% cotton denim fabric, GSM-270+/-10%	3.12 Sq. mtrs/ piece	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.79	M/s Joosub Peermahomed & Co. Mumbai
NC 04/10 dt. 23.04.2009	F.No. 01/84/50/36/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0310462421 dated 25.02.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from firm is still awaited. It was therefore decided to await the same and defer the case.

The case stands deferred for re-listing on 21.05.2009.

Case No.80	M/s Entremonde Polyecoaters Ltd., Mumbai
NC 04/10 dt. 23.04.2009	F.No. 01/84/50/67/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0310464295 dated 10.03.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the inputs as applied by the firm. The description of import item may be amended to read as “Anti-thermal/IR Coating Solution of PVC Co-polymer & Camouflage Pigment, solid content 30+/-10%”.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.81	M/s J.J.Exporters Ltd., Kolkata
NC 04/10 dt. 23.04.2009	F.No. 01/84/50/490/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0210097534 dated 25.01.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the reply given by the firm. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the inputs with 32% wastage taking cue from SION, J-123 as details below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Dyed twisted Mulberry Raw silk yarn (Degummed & Twisted)	2190 Kgs	Mulberry Raw Silk	2891 Kgs
2	Dyed twisted dupion silk yarn (Degummed & Twisted)	6424 Kgs	Dupion silk yarn (Gummed & untwisted)	8480 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.82	M/s Inyati Footwears Ltd., Kanpur
NC 04/10 dt. 23.04.2009	F.No. 01/84/50/445/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0610011561 dated	

21.12.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case

- (i) The item of import may be allowed as per SION, at S.No. G-45;
- (ii) Steel Toe Cap and Steel Mid Sole may be allowed on net to net basis with accountability clause;
- (iii) Wetting Agent may be amended to read as Naphtha (Urea) based.
- (iv) Unhairing Agent may be amended to read as Sodium Sulphide and Sodium hydro Sulphide.
- (v) Leather Degreasing Agent (Fatty Alcohol) may be allowed.

The R.A shall be advised to take necessary action subject to compliance of other Usual conditions.

Case No.83	M/s Representation received from Sh. Tejus Kapadia, Proprietor, TEJUS.
NC 04/10 dt. 23.04.2009	F.No. 01/84/162/30/AM-10/DES-V
Regarding amendment in General Note for Textile Product.	

Decision: The Committee considered the case as per agenda and observed that firm is exporting yarn of different denier ranging from 0 to 250 whereas the test report of sample issued by DYCC shows the denier as 251.30. The Committee felt that such minor variations are technically permissible. Therefore, Committee in consultation with the representative of technical authorities present in the meeting decided to permit minor variation in GSM as single case. However, as regards suitable amendment in General Note for Textile Products, Committee decided to refer the case to AEPC alongwith representation of applicant for their examination and comments.

The R.A shall be advised to take necessary action subject to compliance of other Usual conditions.

Case No.84	M/s Loyal Textile Mills Ltd., Kovilpatti
NC 04/10 dt. 23.04.2009	F.No. 01/84/50/927/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 3510022042 dated 25.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to rectify the minutes of NC meeting held on 23.10.2008 in this case as detailed below: -

- (i) The input Qty. for Flacavon may be allowed .400 Gms on cotton content.
- (ii) The allowed Qty. of Silastal may be amended to read as 20 Gms/Kg instead of 2 Gms/Kg.
- (iii) As regards Furnace Oil, it was decided to not allow since the date of issue of the advance authorization in question is prior to issue of the Public Notice whereby Furnace Oil was allowed.

The R.A shall be advised to take necessary action subject to compliance of other Usual conditions.

Case No.85	M/s Ponn Sanger Exports, Coimbatore
NC 04/10 dt. 23.04.2009	F.No. 01/84/162/981/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 3210036607 dated 05.11.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and as per written comments received from DC(MSME) vide their U.O dated 22.04.2009, it was observed that the firm have not indicated that which CAD is made for which export item and there are 31 export items and 18 import items in this case. The firm be called for personal hearing alongwith complete data/justification and the Technical person to explain the case.

The case stands deferred for re-listing on 28.05.2009.

Case No.86	M/s AKS Rugs Co. Panipat
NC 04/10 dt. 23.04.2009	F.No. 01/84/50/82/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 3310009851 dated 15.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that firm have now vide their letter dated 23.08.2008 accepted that there was typographical error and in the export item description, the word 'Mod' could not be mentioned. As regards composition of export product, firm have clarified that they had exported 100% Hand tufted Carpets containing 80% Modarcylic Staple Fiber Kanecaron Brand & 20% Cotton. The Committee also examined the shipping bill and found that the composition mentioned by firm is clearly the same. In view of this, Committee felt that nexus of export and import item is established. Thus, Committee observed that 80% of the

export item (19745.10 Kgs) is 15796 Kgs and after taking into account 10% wastage it works out 17376 Kgs. Therefore, Committee decided to allow the item of import 17376 Kgs. In the description of export item the word 'Mod' may be prefixed.

The R.A shall be advised to take necessary action subject to compliance of other Usual conditions.

Case No.87	M/s Orient Fashions Exports India Pvt. Ltd., New Delhi
NC 04/10 dt. 23.04.2009	F.No. 01/84/50/144/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0510184732 dated 16.06.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case does not seem to have been considered earlier by NC. Therefore, Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the inputs as applied by the firm. However, R.A may check in their record in respect of this case. If actually, it has not been considered by NC, then case may be decided as per above decision of NC.

The R.A shall be advised to take necessary action subject to compliance of other Usual conditions.

Case No.88	M/s Tesa Tapes (India) Pvt. Ltd., Mumbai
NC 04/10 dt. 23.04.2009	F.No. 01/84/50/638/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0310360057 dated 19.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the reply submitted by the firm. The Committee after detailed deliberations in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DIPP vide their note dated 23.04.2009 in partial modification of its earlier decision taken on 05.02.2009 as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Tesa Tapes black 51609, size-9MMX50 mtrs. Tesa part No.51609 Packing (132 rolls per cartons)(Total Qty in 3148.20 Sq mtrs) (Net content import 3148.20 Sq mtrs)	6996 Coir/roll	Pet fleece black tapes size-9MMX50mtrs.(192 rolls per cartons)(Total Qty. required in Sq mtrs. 3148.20)	6996 Coir/roll
2	Tesa Tapes white 4432, size-9MMX50 mtrs., Tesa part No. 4432 Packing (132 rolls per	264 Coir/roll	Tesa 4432 tape size - 9MMX50mtrs. (96 rolls per cartons)(Total Qty. required in Sq mtrs.	264 Coir/roll

cartons) (Total Qty. in Sq mtrs. 118.80) (Net content of import 118.80 Sq mtrs.)	118.80)	
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The R.A shall be advised to take necessary action subject to compliance of other Usual conditions.

Case No.89	M/s Tesa Tapes (India) Pvt. Ltd., Mumbai
NC 04/10 dt. 23.04.2009	F.No. 01/84(83)/50/25/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0310373425 dated 27.03.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the reply submitted by the firm. The Committee after detailed deliberations in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DIPP vide their note dated 23.04.2009 in partial modification of its earlier decision taken on 05.02.2009 as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Tesa Tapes black size-19MMX25 mtrs., Tesa part No. 51608 packing (56 rolls per cartons) (Total Qty. in 3192 Sq mtrs. Total Qty. in 6720 rolls)	6720 Coir/roll	51608 Pet fleece manual application black, size-19MMX25 mtrs length packing. (96 rolls per cartons)(Total Qty. required in Sq mtrs. 3192)(Total Qty. in rolls 6720)	6720 Coir/roll

The R.A shall be advised to take necessary action subject to compliance of other Usual conditions.

Case No.90	M/s Tesa Tapes (India) Pvt. Ltd., Mumbai
NC 04/10 dt. 23.04.2009	F.No. 01/84(83)/50/619/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0310364397 dated 24.01.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the reply submitted by the firm. The Committee after detailed deliberations in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DIPP vide their note dated 23.04.2009 in partial modification of its earlier decision taken on 05.02.2009 as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Tesa Tapes black 51609, size-9MMX50 mtrs. Tesa part No. 51609 packing (132 rolls per cartons) (Total Qty. in 3148.20 Sq mtrs. Net content 3148.20 Sq mtrs.)	6996 Coir/roll	51609 Pet fleece machine appl. Black Tape, size-9MMX50 mtrs. length packing (192 rolls per cartons)(Total Qty. required in Sq mtrs. 3148.20)	6996 Coir/roll

The R.A shall be advised to take necessary action subject to compliance of other Usual conditions.

Case No.91	M/s Tesa Tapes (India) Pvt. Ltd., Mumbai
NC 04/10 dt. 23.04.2009	F.No. 01/84(83)/50/675/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0310367201 dated	

16.02.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and went through the reply submitted by the firm. The Committee after detailed deliberations in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DIPP vide their note dated 23.04.2009 in partial modification of its earlier decision taken on 05.02.2009 as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Tesa Tapes black 51609, size-9MMX50 mtrs. Tesa part No. 51609 packing (132 rolls per cartons) (Total Qty. in Sq mtrs.- 8969.40)	19932 Coir/roll	51609 Pet fleece machine appl. Black Tape, size-9MMX50 mtrs. length packing (192 rolls per cartons)(Total Qty. required in Sq mtrs. 8969.40)	19932 Coir/roll

The R.A shall be advised to take necessary action subject to compliance of other Usual conditions.

Outside agenda case

Case No.1	M/s Gaurav International, Gurgaon
NC 04/10 dt. 23.04.2009	F.No. 01/84/50/453/AM-09/DES-V
Request for amendment in Style No against Advance Authorization No. 0510235997 dated 06.02.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case has already been considered by NC in its meeting held on 02.04.2009 and allowed the Qty. of inputs as applied by the firm. Now, firm have requested for amendment in the Style No. from **647364** to **687674** as per their buyer M/s Banana Republic.

The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to amend the style No. from **647364** to **687674** in this case.

The R.A shall be advised to take necessary action subject to compliance of other Usual conditions. They may monitor the changed Style No. **687674** on the export side in this case.

Case No.2	M/s G.R Corporation, Kanpur
NC 04/10 dt. 23.04.2009	F.No. 01/84/50/332/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0610014370 dated 06.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and perused the reply given by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below:-

S.No	Export item	Export Qty.	Import item	Qty. allowed
1	Unprocessed narrow of woven fabric knitted elastic Tape (size 1MM to 100MM)	35000 Kgs	Rubber Thread	1.005 Kg/Kg of export product
2	Elastic Cord/Rubber thread and cord Textile covered.	16940 Kgs	Rubber Thread	1.005 Kg/Kg of export product

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

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